

ITEM NO.51

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8781/2024

(Arising out of impugned final judgment and order dated 21-05-2024 in BA No. 1557/2024 passed by the High Court of Delhi at New Delhi)

MANISH SISODIA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No.144193/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.144195/2024-PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(Cr1) No. 8772/2024 (II-C)

(IA No.144073/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.144076/2024-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 11-07-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Rajat Bhardwaj, Adv.
Mr. Amit Bhandari, Adv.
Mr. Karan Sharma, Adv.
Mr. Rajat Jain, Adv.
Mr. Sadiq Noor, Adv.
Mr. Mohit Siwach, Adv.
Mr. Kaustubh Khanna, Adv.

For Respondent(s) Mr. Suryaprakash V Raju, ASG
Mr. Annam Venkatesh, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Vivek Gurnani, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Subject to orders of the Hon'ble The Chief Justice, list the present special leave petitions before a Bench, in which one of us (Sanjay Kumar,J.) is not a member, in the week commencing 15.07.2024.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR